Name of the corporate debtor: Revital Reality Private Limited (In CIRP) Date of commencement of CIRP: 04.06.2024

List of creditors as on: 15.03.2025

														(Issued on 17.05.2023)
S. No.	Name of creditor		Details of claim received		Details of claim admitted					Amount	Amount	Amount of	Amount of	Remarks, if any
	Department	Government	Date of	Amount	Amount of	Nature of	Amount	Whether	% of	of	of any	claim not	claim under	
	-		receipt	claimed	claim	claim	covered	related	voting	contingen	mutual	admitted	verification	
				(INR)	admitted		by	party?	share in	t claim	dues, that	(INR)		
					(INR)		guarante		CoC		may be			
							e				setoff			
	Income tax department	Government of India	25-06-24	6,123,814		Operational debt- Government dues	Nil	No	0.00%	Nil	Nil	Nil		Claim collated subject to outcome of litigation pending under Income Tax Act,1961
	Directorate of Town & Country Planning	State of Haryana	02-09-24	252,504,448		Operational debt- Government dues	Nil	No	0.00%	Nil	Nil	Nil	Nil	Refer note 3 below
	Regional Providend Fund Commissioner	Government of India	12-03-25	13,780,617		Operational debt- Government dues	Nil	No	0.00%	Nil	Nil	Nil	13,780,617	
	Total			272,408,879	6,123,815								13,780,617	

List of operational creditors (Government dues)

Note:

1 Aforesaid claims collated in a swift manner by the IRP/RP, to meet out statutory timelines as mentioned in the code and related regulations.

2 IRP/RP reserves the right to revise the amount admitted in terms of Regulations 14(2) of the CIRP Regulations, 2016.

3 DTCP has filed a claim of Rs. 252,504,448/- towards External Development Charges and License renewal fee of License number 163 0f 2014 & 164 of 2014. We have been informed by suspended board that a Civil Writ Petition (CWP-11304-2024) was filed by the Corporate Debtor which is pending before Hon'ble High Court of Punjab and Haryana.

In light of ratio decided by Hon'ble Supreme Court in the matter of Committee of Creditors of Esser Steel India Limited Vs. Satish Kumar Gupta (Civil Appeal 8766-67 of 2019) [Para 102], the RP do not have adjudicating authority to adjudicate any disputed claim.

Hence, RP has collated claim of DTCP at a notional value of Re.1/- which is subject to final outcome of Civil Writ Petition (CWP-11304-2024).

(Issued on 17.03.2025)